

constructed. But the Central Government has made no effort so far in this direction. I sat on a fast unto death in 1994 from 25 October to 6 November over this issue. The then Vice Chairman of Planning Commission and Minister of Commerce had said that the Planning Commission would make provision in 1995-96 budget for the construction of a bridge on river Ganga in Monghyr. He had also assured us that there has been an agreement with the Railways in this regard and the Ministry of Railways and the Ministry of Surface Transport will together allocate funds for this purpose however, no concrete action has been taken for the construction of bridge. Therefore the Central Government is requested that a Road-cum-Rail bridge should soon be got constructed on the Ganga river between Monghyr and Khagaria

14.55 hrs.

DEPOSITORIES BILL

[English]

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P CHIDAMBARAM) : I beg to move for leave to introduce a Bill to provide for regulation of depositories in securities and for matters connected therewith or incidental thereto

MR CHAIRMAN (SHRI PM SAYEED) : The question is

"That leave be granted to introduce a Bill to provide for regulation of depositories in securities and for matters connected therewith or incidental thereto"

The motion was adopted

SHRI P CHIDAMBARAM : I introduce the Bill

14.55 1/2 hrs.

STATEMENT RE DEPOSITORIES (THIRD)
ORDINANCE, 1996

[English]

SHRI P CHIDAMBARAM : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Depositories (Third) Ordinance, 1996

[Placed in Library See No LT 36/96]

14.56 hrs.

SUPREME COURT AND HIGH COURT
JUDGES (CONDITIONS OF SERVICE)
AMENDMENT BILL

[English]

MR. CHAIRMAN : Shri Ramakant D Khalap to seek leave of the House to introduce the Bill.

SHRI P CHIDAMBARAM : I am sorry that the Minister concerned is not present in the House. On behalf of Shri Ramakant Khalap, I beg to move for leave to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and the High Court Judges (Conditions of Service) Act, 1954

SHRI ANANT KUMAR (Bangalore South) : Why is the Minister in whose name the item has been listed not present in the House? May we know the reason?

MR CHAIRMAN : Now that the Minister concerned has come, let him introduce the Bill

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D KHALAP) : I apologise for not having been present in the House when my name was called out

I beg to move for leave to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and the High Court Judges (Conditions of Service) Act, 1954

MR CHAIRMAN : The question is

"That leave be granted to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and the High Court Judges (Conditions of Service) Act, 1954"

The motion was adopted

SHRI RAMAKANT D KHALAP : I introduce the Bill.

14.58 hrs.

STATEMENT RE SUPREME COURT
AND HIGH COURT JUDGES (CONDITIONS
OF SERVICE) AMENDMENT THIRD
ORDINANCE, 1996—Laid

[English]

SHRI RAMAKANT D KHALAP : I beg to lay on the Table an explanatory statement (Hindi and

English versions) giving reasons for immediate legislation by the Supreme Court and High Court Judges (Conditions of Service) Amendment Third Ordinance, 1996.

[Placed in Library See. No. LT. 35/96]

14.59 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

[English]

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

MR. CHAIRMAN : The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950.

The motion was adopted.

SHRI RAMAKANT D. KHALAP : I introduce the Bill.

15.00 hrs.

STATUTORY RESOLUTION RE: CONTINUANCE OF PROCLAMATION BY PRESIDENT IN RELATION TO THE STATE OF JAMMU AND KASHMIR—Contd.

[English]

MR. CHAIRMAN : The next item is the Statutory Resolution moved by the hon. Prime Minister. Now, Mr. Jag Mohan will have to conclude.

SHRI P. NANGYAL (Ladakh) : No, Sir. I was on my legs yesterday. I think, because of the hue and cry it was not taken note of. ...*(Interruptions)* I had started my speech also. ...*(Interruptions)*

SHRI JAG MOHAN (New Delhi) : Sir, the hon. Speaker had signalled me to stop because he wanted to give his ruling. In the morning, I met him and he gave me two minutes more ...*(Interruptions)*

MR. CHAIRMAN : Mr. Namgyal, now he is going to conclude his speech in two minutes and then, I will leave the floor to you.

SHRI JAG MOHAN : Sir, I was only on my last point. The last point that I wanted to make was that claims are being made about the conditions having been improved. I just want to say that this is not factually correct. You can, by all means, hold the elections, but the basic point is that so many other actions have to be taken along with that.

Now, if you see the data for the year 1995 - all these are based on question in Parliament, they are not newspaper data - you may kindly see that the highest number of killings have taken place in the year 1995; the highest number of attacks on the security forces have taken place in the year 1995; the longest hostage crisis has taken place in the year 1995; the largest number of cases of arson have taken place in 1995; the worst incidents of car bomb and land mine explosion have taken place in 1995; the most wanton destruction of holy shrines have taken place in 1995 and the most glaring cases of internal subversion have taken place in 1995. ...*(Interruptions)*

[Translation]

PROF. RASA SINGH RAWAT (Ajmer) : Sir, I am on a point of order.

[English]

SHRI JAG MOHAN : Please let me explain...*(Interruptions)*

[Translation]

PROF. RASA SINGH RAWAT : The point is whether anybody is taking note of Shri Jag Mohan's statement or not?

MR. CHAIRMAN : No, the Minister is present.

PROF. RASA SINGH RAWAT : The Prime Minister is in-charge of Kashmir Affairs. Yesterday when the Kashmir issue was being discussed, the Prime Minister was present here. Today neither the Minister of Home Affairs nor the Minister of State in the Ministry of Home Affairs is present. This is a serious matter as nobody is present to take note of a sensitive subject like Kashmir...*(Interruptions)*

MR. CHAIRMAN : It is not a matter of raising point of order. Shri Jag Mohan, please continue.

PROF. RASA SINGH RAWAT : This matter should be taken seriously...*(Interruptions)*

[English]

SHRI MADHUKAR SARPOTDAR (Mumbai North-West) : Sir, it is very much necessary. This House should know actually, who is taking note on behalf of the Home Minister.